

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 24.05.2023 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
TCP(IB)/40/7/AMR/2019	Main Case	7 of IBC	Stressed Assets Stabilization Fund Vs Sri Vasavi Industries Ltd
	IA(IBC)/125/2023	Sec. 31(1) read with 60(5) of IBC	Mr. Bodugu Sudhakar Vs. Stressed Assets Stabilisation Fund & 2 others (in the matter of M/s Sri Vasavi Industries Limited)

ORDER

IA(IBC)/125/2023:

Mr.Sandeep Bajaj, Mr.Aakanksha Nehra & Ms. Sakshi, Counsels for the Applicant present. Proof of service filed. Mr. V.V.S.N.Raju, Counsel seeks to file vakalathnama on behalf of R1. Ms.Pranjali Karkera, Counsel seeks to file vakalathnama on behalf of R3. Notice sent to R2 is returned stating that he has shifted from the given address. Hence, the counsel for the applicant shall issue fresh notice to R2 on the new address and shall file memo of compliance well before the next date of hearing. For filing vakalathnamas and counters of R1 & R3, list the matter on 16.06.2023.

Sd/-
**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**

RSN